Applications of Assesses in Settlement Commission

2256. SHRI GOPALSINH G. SOLANKI: Will the Minister of FINANCE be pleased to state:

(a) number of applications of assesses in Settlement Commission (Income-tax & Wealthtax) New Delhi, in which provisions contained in Sub-sections (2A), (2B), (2C) and (2D) of Section 245D of the Income-Tax Act, 1961 were violated during the last three years while dealing with them;

(b) what action Government propose to take against the guilty officials of the Commission, who are responsible for such violations; and

(c) the remedial steps Government propose to initiate to check such violation of Act in future?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) No such violation has come to the notice of the Settlement Commission.

(b) and (c) Do not arise in view of reply to (a) above.

Airports at Hyderabad and Ahmedabad

2257. SHRI BANGARU LAXMAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) by when the extended airport at Hyderabad will be completed;

(b) the reasons for its delay in commissioning;

(c) whether there is any proposal to privatise Ahmedabad Airport; and

(d) what other steps are being taken to meet the problems of congestion there?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) and (b) The new Integrated Block and the modified Domestic Terminal Building at Hyderabad are likely to be ready by October, 1996 and December, 1997 respectively. The delay is mainly due to the existence of a massive rock structure at the construction site and resource constraint of the erstwhile contractor. (d) In order to reduce congestion at Ahmedabad airport, the Airports Authority of India has plans for developing a new terminal complex for handling 2000 domestic and 1000 international passengers.

Constitution of third Press Commission

2258. SHRI RAM NATH KOVIND: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have received some requests for constitution of a Third Press Commission to remove stagnation in cadres of news paper industry and a time bound promotion policy for different cadres of employees of news papers;

(b) if so, the details thereof;

(c) whether Government propose to take some action on these requests;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether Government have also requested to set up an Urdu Press Group; and

(f) if so, the details thereof with action taken thereon?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM): (a) No, Sir.

(b) to (d) Do not arise.

(e) No, Sir.

(f) Does not arise.

Pension scheme for bank employees

2259. SHRI JOY NADUKKARA: Will the Minister of FINANCE be pleased to state:

(a) whether a pension scheme is in force for retired bank employees;

(b) if so, the persons eligible for pensions under this scheme;

(c) whether benefit of pension is denied to employees retired prior to 1st January, 1986;

(d) if so, the reasons therefor;

(e) out of the employees retired prior to 1st January, 1986, how many are alive at present;

(c) No, Sir.